

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO.1632

ANSWERED ON THURSDAY, THE 3RD AUGUST 2023

Status of Mediation Council of India

1632 Smt. Phulo Devi Netam:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) whether the Government is in the process of setting up a Mediation Council of India, if so, the details thereof;
- (b) the status of the same; and
- (c) whether Online Dispute Resolution platforms will be empanelled by Mediation Council of India to provide institutional mediation services, if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (b) The Mediation Bill, 2021 (the Bill) as introduced in the Rajya Sabha on 20.12.2021 provides for the setting up of Mediation Council of India (MCI). There is no process currently pending with the Government for setting up of the MCI. It can be undertaken only after the bill is passed by the Parliament and assented by the President.

(c) The duties and functions of the proposed MCI *inter alia*, as per the Bill includes recognition of Mediation Service Providers to provide mediation services. The manner of conducting online mediation will also be specified by the MCI, once established.
